



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 2. CUTTACK, FRIDAY, APRIL 10, 1936.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 7th April 1936.

No. 99-A.—The services of Mr. Vellyambalam Krishna Balakrishna Pillai, I.C.S., are replaced at the disposal of the Government of Bihar, with effect from the 13th April 1936.

The 7th April 1936.

No. 102-A.—Rai Bahadur Radha Charan Das, Deputy Magistrate and Deputy Collector in the district of Sambalpur, is appointed to act as Deputy Commissioner of Sambalpur.

P. T. MANSFIELD,
Chief Secretary to Government.

**SUBORDINATE CIVIL SERVICE.
HOME, REVENUE AND FINANCE
DEPARTMENTS.**

NOTIFICATIONS.

The 6th April 1936.

No. 86-A.—Babu Natabar Sahu, Sub-Deputy Magistrate and Sub-Deputy Collector in the district of Cuttack, is transferred to the headquarters station of the district of Sambalpur.

The 6th April 1936.

No. 88-A.—Babu Loknath Patnaik, Sub-Deputy Magistrate and Sub-Deputy Collector in the district of Sambalpur, is transferred to the Khariar subdivision of that district.

P. T. MANSFIELD,

Chief Secretary to Government.

PUBLIC WORKS DEPARTMENT.

NOTIFICATION.

The 6th April 1936.

No. 12-A.—Babu Purna Chandra Das, Assistant Engineer, is posted to the Sambalpur subdivision in the Sambalpur Division, with effect from the date he takes over charge.

A. VIPAN,

Secretary to Government.

CO-OPERATIVE SOCIETIES.

NOTIFICATIONS.

The 30th March 1936.

No. 1217.—Whereas after the holding of an inquiry under sub-section (1), section 35

of the Bihar and Orissa Co-operative Societies Act (VI of 1935), into the constitution, working and financial condition of the Berboi Co-operative Society no. 2 bearing registration no. 53/0 of 1922 in the district of Puri, I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by clause (a), section 42 of that Act I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint Babu Lakshminarayan Panda, Manager, Puri Central Co-operative Bank, Ltd., to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

The 30th March 1936.

No. 1220.—Whereas it has been proved to my satisfaction that the number of members of the Puri Town Mochi Co-operative Society no. II bearing registration no. 23/0 of 1924 in the district of Puri has been reduced to less than ten, I hereby in exercise of the power conferred by clause (b), section 42 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint Babu Lakshminarayan Panda, Manager, Puri Central Co-operative Bank, Ltd., to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

J. K. SINGH,

*Deputy Registrar, Co-operative Societies,
Bihar and Orissa.*